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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.96 of 2001

New Delhi, this the 7th day of May, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Davinder Kumar
S/o Shri Suraj Bhan
Aged 30 years (DOB: 1/1/71)
R/o Village & PO Chhawla,
New Delhi,

(By Advocate : Shri D.C. Vohra) Applicant

Versus

1. The Govt. of the National Capital Territory of Delhi
Through its Chief Secretary,
5, Shambhav Marg,
Delhi-110054.
2. The Secretary (Transport)
Govt. of the National Capital Territory of Delhi
5, Shambhav Marg,
Delhi-110054.
3. The Commissioner of Transport
Govt. of the National Capital Territory of Delhi
5, Shambhav Marg,
Delhi-110054.

(By Advocate : Shri Ajesh Luthra) Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

Learned counsel for the applicant states that OA 1088/99 had been disposed of by this Tribunal on 21.5.2001 pertaining to the same selection holding:

"5. In this connection, we are informed that aforementioned Shri Kulbir Singh had filed a W.P. No.15829/99 against the Tribunal's aforesaid order in OA No.1547/95 and in an application under section 151 CPC arising out of those proceedings in the Delhi High Court, official respondents in para 9 of the same, (Annexure -R2 to rejoinder) have offered to scrap the entire results of the

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(2)

impugned selection for the post of Head Constables.

6. In the light of the above, as the matter is already before the Delhi High Court, we dispose of this OA, without recording any findings on merit with liberty granted to applicants to consider getting themselves impleaded in the aforesaid W.P.No.5829/99 before the Delhi High Court, without prejudice to their seeking revival of this OA through an MA at the appropriate juncture, if the circumstances so warrant."

2. He further states that keeping in view the said order and that a Writ Petition pertaining to the same selection is pending in the Delhi High Court, for the present, he does not press the present application and if the law permits, he shall file a fresh application subsequently.

3. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.

(GOVINDAN S. TAMPI)
MEMBER (A)

/avi/

V.S. Aggarwal
(V.S. AGGARWAL)
CHAIRMAN